

HP STATE POLLUTION CONTROL BOARD
BELOW BCS, PHASE-III, NEW SHIMLA (H.P.)

No. PCB-OA No. 363/2023- 1103

Dated: 02-08-2023

To

✓ **The Registrar General**
Hon'ble National Green Tribunal
Faridkot House, Copernicus Marg, New Delhi-110001

Subject: Joint Inspection Report in compliance to Hon'ble NGT's order dated 29.05.2023, passed in O.A. No. 363/2023 titled as Meera Thakur Vs. State of Himachal Pradesh, pending before the Hon'ble NGT, Delhi.

Sir,

Kindly refer to the order dated 29.05.2023, passed by Hon'ble NGT in the afore-cited matter wherein, following directions have been passed:-

".....3. In our view, the issue raised in the application, at the first instance, can be looked into by the local authorities and in this regard, we constitute a Joint Committee comprising Himachal Pradesh Pollution Control Board and District Forest Officer, Shimla who shall look into the matter, collect relevant informations and if finds any violation, would take appropriate, remedial and preventive action in accordance with law within two months..

4. State PCB shall be the nodal agency for co-ordination and compliance of this order.

5. The copy of the action taken Report, if any, shall be filed by the said Committee before Registrar General of this Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR support PDF and not in the form of Image PDF, who shall, if find necessary for any further order, place the matter before the Bench....."

In compliance to afore-cited Hon'ble NGT's order dated 29.05.2023, the Committee has submitted a Joint Inspection Report dated 25.07.2023 (annexed at **Annexure R-1**) which may kindly be placed on record please.

Yours faithfully,

(Encl: as above)

(through e-mail)



(Lalit Kumar)
Regional Officer
HPSPCB, Shimla



HP STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, "HIM PARIVESH"
PHASE - III, NEW SHIMLA - 171009



www.hppcb.nic.in

[e-mail: pcbshimla@gmail.com](mailto:pcbshimla@gmail.com)

No. PCB/ROS/ Court Case (OA No. 363/2023)/23- 1104-05
 To,

Dated- 02-08-2023

The Member Secretary,
 HP State Pollution Control Board,
 Him Parivesh, Phase-III,
 New Shimla, Distt. Shimla (HP)-9

Subject: - Hon'ble NGT's order dated 29.05.2023 passed in OA No. 363/2023 titled as Meera Thakur Vs. State of H.P.- regarding.

Sir,

This is in reference to your office letter No. PCB-OA No. 363/2023-3133-34, dated 03.06.2023 on the subject cited above. In this context, it is submitted that, the site in question was inspected on 01.06.2023 and 25.07.2023. Joint Committee Report is annexed as "Annexure-R-1" alongwith enclosures.

Submitted for kind information & necessary action, please

Yours Faithfully,

**Enclosed: - Joint Committee Report
 alongwith Annexure**

146
**Environmental Engineer
 HP SPCB, Shimla**

Copy to: -

The Divisional Forest Officer, HP Forest Department, Division Shimla (Rural),
 Distt. Shimla (HP) for information, please

146
**Environmental Engineer
 HP SPCB, Shimla**

HP STATE POLLUTION CONTROL BOARD
BELOW BCS, PHASE-III, NEW SHIMLA (H.P.)

No. PCB-OA No. 363/2023- 103

Dated: 02-08-2023

To

The Registrar General
Hon'ble National Green Tribunal
 Faridkot House, Copernicus Marg, New Delhi-110001

Subject: Joint Inspection Report in compliance to Hon'ble NGT's order dated 29.05.2023, passed in O.A. No. 363/2023 titled as Meera Thakur Vs. State of Himachal Pradesh, pending before the Hon'ble NGT, Delhi.

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In compliance to afore-cited Hon'ble NGT's order dated 29.05.2023, the Committee has submitted a Joint Inspection Report dated 25.07.2023 (annexed at **Annexure R-1**) which may kindly be placed on record please.

Yours faithfully,

(Encl: as above)
 (through e-mail)


 (Lalit Kumar)
 Regional Officer
 HPSPCB, Shimla

sk

Joint Inspection Report of the Committee Constituted in Compliance to Order Passed By Hon'ble National Green Tribunal in OA No. 363 Of 2023, titled as Meera Thakur V/s State of HP & Ors. on dated 29.05.2023.

Background Note: - Hon'ble National Green Tribunal passed the following orders on 29.05.2023 in the matter of O.A. No. 363 of 2023, titled as Meera Thakur Vs. State of HP & Ors.

"2. that a tunnel between Marola and Chintala village is being constructed and during the course of construction, muck generated is being disposed of in River Satluj, polluting water of river. Damage is also caused to the forest and its ecology. The above activities are being carried out by Sunni Dam Hydro Electric Project executed by SJVN Ltd., Tehsil Sunni, District Shimla, State of Himachal Pradesh.

3. In our view, the issue raised in the application, at the first instance, can be looked into by the local authorities and in this regard, we constitute a Joint Committee comprising Himachal Pradesh Pollution Control Board and District Forest Officer, Shimla who shall look into the matter, collect relevant informations and if finds any violation, would take appropriate, remedial and preventive action in accordance with law within two months....."

Accordingly, in compliance to the orders passed by Hon'ble National Green Tribunal dated 29.05.2023, the Committee comprising of the Divisional Forest Officer, Shimla and Regional Officer, HPSPCB Shimla carried out inspection of M/s Sunni Dam HEP on 01.06.2023 and again on 25.07.2023. On the basis of inspections and collection /perusal of relevant information & record, the observations are as under: -

- The work of construction of M/s Sunni Dam HEP (382 MW), at Village Khaira, Tehsil Sunni, District Shimla is under progress. At present, construction of approach roads to diversion tunnel is complete & construction of diversion tunnel and abutment of two bridges is also under progress. Total length of diversion tunnel is approx. 509.5 mtrs. Prior to receiving of complaint/NGT orders the State Board had already issued notice dated 18.04.2023 cautioning SJVN Ltd. to work in eco-friendly manner, manage muck in a scientific manner and adopt dust suppression measures. Copy of notice served is at "**Annexure-1**". During inspection on 01.06.2023 it was also found that, excavation is being carried out from both ends i.e. upstream and downstream of tunnel. Currently, approx. 109 mtrs. excavation has been carried out from upstream and 64 mtrs.

excavation has been carried out from downstream of the diversion tunnel. The muck generated from construction activities has been stacked along the left and right banks of river Satluj for future use in the construction works, development of job facility area for site workshop and parking of machinery/vehicles etc.

- The Project Proponent has obtained Forest Clearance vide F No.8-07/2021-FC, dated 23.08.2022 and Environmental Clearance vide F.No. J-12011/14/2017-IA.I(R), dated 04.02.2022 from MoEF&CC. Copies are enclosed at "**Annexure-2**" and "**Annexure-3**" respectively. Further, Forest Department has chalked out two no. of damage reports (043/543, dated 08.03.2023 and 044/543, dated 04.05.2023) and penalty amounting to Rs 16,800/- (Rupees Sixteen Thousand Eight Hundred only) has also been imposed upon M/s Sunni Dam HEP.
- It was observed during the inspection carried out on 01.06.2023 that after notice, though M/s Sunni Dam HEP has provided retaining structures at some points which are not sufficient (Photographs attached as "**Annexure-A**"). Besides, some retaining structures provided were partly submerged due to rise in level of river in recent rains. Accordingly, directions were issued to the unit vide HPSPCB letter no. 694-95 dated 02.06.2023 (**Annexure-4**) to provide retaining structures at all the dumping sites before dumping any additional muck. The unit was also directed to carry out regular water sprinkling to contain fugitive dust emission from excavation activities.
- Since, the Project Proponent did not convey any compliance either full or in part, HPSPCB has also imposed an Environmental Compensation for damage to ecology amounting to Rs. 5,00,000/- (Rupees Five Lacs only) for five dumping sites on M/s Sunni Dam HEP vide letter dated 07.07.2023 (Copy enclosed at "**Annexure-5**") on the basis of orders passed by Hon'ble National Green Tribunal on 29.07.2013 in OA No. 256 of 2013 titled as "Abhishek Rai Vs. State of HP" for dumping muck generated from construction activities in an unscientific manner along the bank of river Satluj (Copy of orders at "**Annexure-6**").

In compliance, the unit has deposited Rs. 4,00,000/- only (Rupees Four Lacs only) so far, as Environmental Compensation and has claimed/committed itself toward Environment protection. (Copy of the reply of SJVN Limited/Project Proponent dated 20.07.2023 is at "**Annexure-7**").

- Thereafter, latest inspection of the unit carried out on 25.07.2023, wherein it was observed that, during monsoon and rise of water level in River Satluj most of the retaining structures have been either submerged or washed away (Copy of photographs attached at "Annexure-B"). So in the emergent situation the State Board has issued an advisory dated- 31/07/2023 (annexed at "Annexure-8") to the Project Proponent for further remedial and preventive action to manage damage control.
- The Project Proponent is using surface water of the river as a source of water. At present, there are approx. 130 workers on site. The unit has provided septic tanks followed by soak pits for disposal of domestic sewage. Apart from this, State Board is carrying out regular monitoring of the unit and as per latest water, air and noise monitoring of the unit carried out on 23.03.2023, all the results are within permissible limits (Copy of results attached at Annexure-9).

The State Board and the Forest Department agreed to keep vigil and supervision according to their respective mandate.



Lalit Kumar
Regional Officer,
HPSPCB, Shimla



Krishan Kumar (IFS)
Divisional Forest Officer,
HP Forest Department, Shimla Division



H.P. STATE POLLUTION CONTROL BOARD
Regional Office, Him Parivesh, Phase-III,
New Shimla (H.P.) - 171009



No.PCB/ROS/Sunni Dam HEP/2023-
 To

303-04

Dated: 18/04/2023

The Head of the Project,
 M/s Sunni Dam HEP,
 Koldam Colony, Sunni
 District Shimla HP 171301

Subject:- Show Cause Notice under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and C&D Waste Management Rules, 2016.

Whereas, it has been observed that you are violating the provisions of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and C&D Waste Management Rules, 2016.

Whereas it has been observed during inspection of Sunni Dam HEP on 01.04.2023 that construction of approach roads, tunnel and adits is under progress at present and the muck after cutting of hill slopes is being dumped directly into river Satluj without any protection measures (Photographs enclosed). It was further observed that there is no provision of water sprinkling and fugitive dust emission is being caused due to excavation activities which is causing nuisance to the general public. In addition to this muck dumped will get washed away along with rain in rainy season and will ultimately go into Satluj river thus deteriorating its water quality.

Whereas the facts stated above tantamount to the violation of Section 4(4) of C & D Waste Management Rules, 2016 besides provisions contained in Water (Prevention & Control of Pollution) Act and Air (Prevention & Control of Pollution) Act, 1981.

Now therefore, in accordance with the provision of the above quoted law(s), it is proposed to initiate action against you in accordance with the provisions of:-

- Section 41, 43 and 44 of the Water (Prevention and Control of Pollution) Act, 1974 attracting fine upto Rs. Ten thousand and imprisonment upto seven years or with both.
- Section 37 and 39 of the Air (Prevention & Control of Pollution) Act, 1981 attracting fine(s) upto Ten Thousand and imprisonment upto Seven years or both, as the case may be.
- Environmental Compensation as per formula devised by Hon'ble NGT in OA No. 593/2017 titled "Paryavaran Suraksha Samiti & Anr. Vs. UoI & Ors. dated 19.02.2019.

However, before proceeding against you finally in the matter you are hereby directed to provide the retaining structures at the dumping site before dumping any more muck. You are further directed to show cause to this office within 7 days as to why legal and penal action as proposed above shall not be initiated against you for above mentioned violations.

Please note that in the event of non compliance or unsatisfactory deposition, action as proposed above shall be initiated against you without issuing any further notice.


Environmental Engineer,
HP SPCB, R.O. Shimla

Copy To:-

- 1) The Member Secretary, HPSPCB Shimla for information please.

9c
Environmental Engineer,
HP SPCB, R.O. Shimla

Government of India
Ministry of Environment, Forest and Climate Change
(Forest Conservation Division)

Indira Paryavaran Bhawan
Jorbagh Road, Aliganj
New Delhi - 110 003
Dated: 23rd August, 2022

To

The Principal Secretary (Forests)
Government of Himachal Pradesh
Shimla

Sub: Proposal for seeking prior approval of the Central Government under Section 2 of the Forest (Conservation) Act, 1980 for diversion of 397.8863 ha forest land in favour of SJVN Ltd for the construction of Sunni Dam Hydroelectric Project (382 MW) within the jurisdiction of Shimla, Kotgarh and Karsog Forest Divisions, in District Shimla and Mandi, Himachal Pradesh (ONLINE PROPOSAL NO. FP/HP/HYD/31019/2017)-regarding

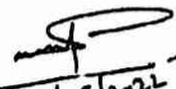
Madam/Sir,

I am directed to refer to the Government of Himachal Pradesh's online proposal no. FP/HP/HYD/31019/2017 dated 24.02.2021, Letter No. No.Ft.48-3705/2017 (FCA) dated 06th July, 2021 and letter No. Ft. 48-3705/2017 (FCA) dated 26.10.2021 seeking prior approval of the Central Government under section-2 of the Forest (Conservation) Act, 1980 on the above mentioned subject. After careful examination of the proposal by the Forest Advisory Committee, constituted under Section-3 of the said Act, '*in-principle*' approval to the proposal under the said Act, was granted vide this Ministry's letter of even number dated 22.12.2021 subject to fulfillment of certain conditions prescribed therein. The State Government has furnished compliance report in respect of the conditions stipulated in the '*in-principle*' approval and has requested the Central Government to grant final approval.

In this connection, I am directed to say that on the basis of the compliance report furnished by the State Government vide letter no. F 5-53/2016/10-2 dated 10.02.2022, E-mail dated 02.03.2022, vide letter dated 09.06.2022 and 13.07.2022, the '*final-approval*' of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for non-forestry use of 397.8863 ha forest land in favour of SJVN Ltd. for the construction of Sunni Dam Hydro Electric Project (382 MW) within the jurisdiction of Shimla, Kotgarh and Karsog Forest Divisions, in District Shimla and Mandi, Himachal Pradesh, subject to following conditions:

A. Conditions which need to be complied with before handing over of forest land to the user agency by the State Forest Department:

- 1 The State Govt. shall ensure the complete compliance of FRA, 2006; It should also be ensured that the FRA certificate issued by District collector is complete with letter number, date, name, signature and official seal, as required in the certificate;


23/08/2022

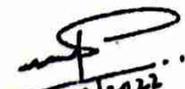
- 2 The User Agency shall implement the R&R Plan as per the R&R Policy of State Government in consonance with National R&R Policy, Government of India before the commencement of the project work and implementation. The said R&R Plan will be monitored by the State Government/Regional Office of MoEF & CC along with indicators for monitoring and expected observable milestones.
- 3 The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required
- 4 The proposed forest land shall be handed over to the User Agency only when the User Agency has acquired the required non-forest land, if any, for the project;

B. Conditions which need to be complied on field after handing over of forest land to the user agency by the State Forest Department:

- 1 Legal status of the diverted forest land shall remain unchanged;
- 2 The State Government shall ensure that compensatory afforestation over degraded-forest Govt. land, double in extent, to the forest land being diverted, shall be raised by the State Forest Department at the project cost within three years from the date of grant of Stage - II approval and maintained thereafter as per approved plan by the State Forest Department at the cost of the User Agency; and;
- 3 The trees of girth more than 60 cm should not be felled and their enumeration list should be submitted to the IRO Shimla and to local forest officials.
- 4 The State Government shall ensure that Soil and Moisture Conservation (SMC) activities in the CA land shall be implemented along with the CA schemes from the funds already deposited by the user agency;
- 5 The State Government has realized the NPV of the forest area diverted under this proposal from the User Agency as per the Judgment of the Hon'ble Supreme Court of India dated 28.03.2008 & 09.05.2008 in IA No. 566 in WP (C) No. 202/1995 and guidelines issued by this Ministry in this regard. Additional NPV if becomes due as per final order of Hon'ble Supreme Court, shall be paid by the User Agency;
- 6 Compensatory levies for this project, if any, to be realized in future from the User Agency, shall be deposited to into the account of CAMPA of the State concerned through e-portal (<https://parivesh.nic.in>);
- 7 Provisions of Catchment Area Treatment Plan, as approved by competent authority of the State, shall be implemented by user agency/Forest Department at project cost;
- 8 The State Government shall ensure that the safety measures, engineering structures and instrumentation, as suggested by IIT (ISM) Dhanbad, should be strictly followed;
- 9 The State Government shall ensure that the user agency should preserve the top soil of the excavated area so that proper reclamation of the site could be achieved;
- 10 The State Government shall ensure that the bio-reclamation of the area should be done with suitable species of grasses, shrubs and trees, in close coordination with the forest department;
- 11 Water from the reservoir shall be provided free of cost to the Forest Department for raising and maintenance of plantations, and nurseries around the site wherever required;
- 11 The user agency shall undertake afforestation along the periphery of reservoir and canals, as applicable;
- 12 The user agency shall carry out muck/silt disposal at designated sites in such a manner so as to avoid its rolling down;

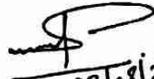

23/08/2022

- 13 The dumping area of muck/silt disposal shall be stabilized and reclaimed by planting suitable species by the user agency at project cost under the supervisions the State Forest Department. Retaining walls and terracing shall be carried out to hold the dumping material in place. Stabilization and reclamation of such dumping sites shall be completed before handing over the same to the Forest Department in a time bound manner;
- 14 The land identified for the purpose of CA shall be clearly depicted on a Survey of India toposheet of 1:50,000 scale;
- 15 The State Government and user agency shall ensure that trees available between full reservoir level (FRL) level and FRL-4 meters are not felled;
- 16 The User Agency shall implement the R&R Plan as per the R&R Policy of State Government in consonance with National R&R Policy, Government of India before the commencement of the project work and implementation. The said R&R Plan will be monitored by the State Government/Regional Office of MoEF&CC along with indicators for monitoring and expected observable milestones;
- 17 The user agency shall explore the possibility of translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too in a phase wise manner and under the strict supervision of the State Forest Department;
- 18 The State Govt. and the user agency shall ensure that no labour camp shall be established on the forest land;
- 19 The State Government shall ensure that no additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work;
- 20 The State Government and the User agency shall ensure water discharge in downstream of the project to maintain minimum 'environmental flow';
- 21 The State Govt. shall ensure that the User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;
- 22 The State Government shall ensure that the user agency in consultation with the State Forest Department shall create and maintain alternate habitat/home for the avifauna, whose nesting trees are to be cleared in this project. Bird nests artificially made out of Eco-friendly materials shall be used in the area, including forest area and human settlements, adjoining the forest area being diverted for the project;
- 23 The State Govt. and the user agency shall ensure that the layout plan of the proposal shall not be changed without the prior approval of the Central Government;
- 24 The State Govt. and the user agency shall ensure that the forest land shall not be used for any purpose other than that specified in the proposal;
- 25 The State Government shall ensure that the boundary of the diverted forest land shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar;
- 26 The State Govt. and the user agency shall ensure that no damage to the flora and fauna of the adjoining area shall be caused;
- 27 The State Govt. and the user agency shall ensure that the forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or


23/08/2022

- person without prior approval of the Central Government;
- 28 The layout plan of the proposal shall not be changed without the prior approval of the Central Government and the forest land shall not be used for any purpose other than that specified in the proposal;
- 29 The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less;
- 30 Any other condition that the concerned Regional Office of this Ministry may stipulate with the approval of competent authority in the interest of conservation, protection and development of forests & wildlife; and
- 31 Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest (Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-FC dated 28.03.2019;
- 32 The State Govt. shall ensure that the user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines & Hon'ble Court Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project; and
- 33 The State Govt. shall ensure that the User Agency shall submit the annual self compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and this Ministry by the end of March every year;

Yours sincerely,


23/08/2022
(Suneet Bhardwaj)

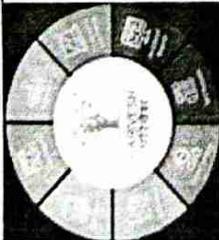
Asst. Inspector General of Forests (FC)

Copy to: -

1. The PCCF (HoFF), Government of Himachal Pradesh, Shimla.
2. The Regional Officer, Integrated Regional Office, Shimla.
3. The Addl. PCCF cum Nodal Officer (FCA), Government of Himachal Pradesh, Shimla.
4. User Agency.
5. Monitoring Cell, FC Division, MoEF & CC, New Delhi.
6. Guard File.

ENVIRONMENTAL
CLEARANCE

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environment Single-Window Hub)*

Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

To,

The CHIEF GENERAL MANAGER
SJVN Limited

SJVN Corporate Office, Environment Department, Shakti Sadan, Shanan,
Shimla,, Shimla, Himachal Pradesh-171006

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the Ministry vide proposal number
IA/HP/RIV/63789/2017 dated 19 Dec 2020. The particulars of the environmental
clearance granted to the project are as below.

| | |
|---|----------------------------|
| 1. EC Identification No. | EC22A003HP169821 |
| 2. File No. | J-12011/14/2017-IA-I (R) |
| 3. Project Type | New |
| 4. Category | A |
| 5. Project/Activity including Schedule No. | 1(c) River Valley projects |
| 6. Name of Project | Sunni Dam Project |
| 7. Name of Company/Organization | SJVN Limited |
| 8. Location of Project | Himachal Pradesh |
| 9. TOR Date | 29 Jun 2017 |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 04/02/2022

(e-signed)
Yogendra Pal Singh
Scientist E
IA - (River Valley and Hydroelectric
Projects sector)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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F. No. J-12011/14/2017-IA.I (R)
 Government of India
 Ministry of Environment, Forests & Climate Change
 (Impact Assessment Division)

Indira Paryavan Bhavan
 2nd Floor, Vayu Wing
 Aliganj, Jor Bagh Road
 New Delhi - 110 003

Dated: 04th February, 2022

To,
The Chief General Manager
 SJVN Corporate Office
 Shakti Sadan, Shanan,
 Shimla - 171 006, Himachal Pradesh

Sub: Sunni Dam HEP (382 MW) project in an area of 459.4546 ha on Satluj River in Mandi & Shimla District of Himachal Pradesh by Satluj Jal Vidyut Nigam Limited - Environment Clearance (EC) - reg

Sir,

This has reference to your online Proposal No. IA/HP/RIV/63789/2017 dated 19th December, 2020, on the above-mentioned subject.

2. The Ministry of Environment, Forest and Climate Change has considered the proposal of Environment Clearance to Sunni Dam HEP (382 MW) project in an area of 459.4546 ha on Satluj River in Mandi & Shimla District of Himachal Pradesh by Satluj Jal Vidyut Nigam Limited

3. The above referred proposal was considered by the Expert Appraisal Committee (EAC) for River Valley & Hydroelectric projects in its 5th EAC Meeting held on 30th December, 2020. The details of the project, as per the documents submitted by the project proponent, and also as informed during the meeting, are reported to be as under:

- (i) The project was earlier identified by the HPSEB as a single stage Luhri Hydroelectric Project located in Shimla, Mandi and Kullu districts of Himachal Pradesh to harness the hydel potential between tail water of Rampur Hydro Electric Project and Full Reservoir Level of Kol Dam Hydro Electric Project. Later Luhri HEP has been divided in to three stages i.e. into Luhri Stage-1 (210 MW), Luhri Stage-II (172 MW) and Sunni Dam HEP (382 MW).
- (ii) The proposed Sunni Dam HEP is situated on Satluj River near Khaira Village, in Shimla and Mandi Districts of Himachal Pradesh.
- (iii) The project envisages construction of a ± 71 m high, concrete gravity dam (Longitude $77^{\circ}12'39''$ E and Latitude $31^{\circ}14'53''$ N) from river bed level ± 644 m (average). The underground powerhouse is located on the right bank of Satluj River at Marola in Bindla Panchayat. The project site can be approached by NH-5 followed by SH-13 and MDR-22 via Shimla, Naldhera and Chaba.
- (iv) The project majorly envisages construction of a ± 71 m high, concrete gravity dam from river bed level, with low level spillway having 6 bays fitted with radial gates of

Proposal No. IA/HP/RIV/63789/2017

G. J. D.

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size of 8.5m (W) x 16.0m (H) and Upper-level spillway of one bay fitted with Flap gate of size 5m (W) x 4.5m (H) to pass 15473 cumecs(PMF). The Full Reservoir Level has been kept at El.712.0 masl and Minimum Draw Down Level at El. 709.5.0masl. The dam would provide a gross pondage of 82.5 MCM and live storage of 7.9 MCM. The length and width of the dam at top shall be 178 m and 8.0m respectively. Three intakes are proposed for diverting the water from the reservoir to the dam toe powerhouse on the right bank. Three pressure shafts have been proposed which shall further bifurcate into six to pass total discharge of 726.95 cumecs, Underground power house shall be provided on right bank with installed capacity of 382 MW (4 x 73 MW- Main Units, 1x73 MW+ 1x17 MW- Auxiliary Units). Two 10.5 m diameter and 9.0 m diameter horseshoe shaped tailrace tunnels of length 288 m and 208 m respectively have been proposed. A 642.208 m long and 10.0 m diameter, horse shoe shaped diversion tunnel lined with 300 mm thick concrete, shall be constructed on the left bank. The height of upstream cofferdam shall be ± 18.80 m and the height of downstream coffer dam shall be ± 9.20 m. The top width of both coffer dam shall be 8m and side slope 2:1. It is designed to pass lean season and non-monsoon season diversion flood up to 773 cumecs

- (v) Total land required for construction of the project components and other infrastructures is estimated as 459.4546 ha of which forest land shall be 397.8863 ha and private land 62.2854 ha. The land requirement in Shimla District is 246.4051 ha comprised of 196.7343 ha forest land and 49.6708 ha private land. The land requirement in Mandi District is 213.0495 ha comprised of 201.152 ha forest land and 12.6146 ha private land. The project would result in submergence of 382.7884 ha of land. Rest of the land will be required for residential and non-residential buildings for construction of the project, roads, stores, and for the main project components such as diversion structure, dam, intake, surge shaft, power house, tailrace tunnel, switchyard, area identified for muck dumping, quarry area, etc. The PP has already moved online the application on 27.12.2017 for diversion of forest land. About 2091 families from 21 villages are likely to be affected of which 45 shall be displaced. The cost of project is Rs. 2443.84 Crores, and is proposed to be completed in 63 months.
- (vi) No National Park, Sanctuary, Defence Establishments, Archaeological Monuments, Notified Eco-sensitive areas or protected area under Wildlife (Protection) Act exists within the project area or within 10 km distance from it.
- (vii) The capacity of Sunni Dam HEP is 382 MW (>50 MW), thus falls under 'Category A'. TOR was finalized by Expert Appraisal Committee (EAC), MoEF&CC and issued clearance for pre-construction activities (along with approved TOR), vide their letter no. J-12011/14/2017-IA-I dated 29-06-2017. The ToR for installed capacity enhancement from 355MW to 382 MW was issued vide letter no. J-12011/14/2017-IA-I dated 24-01-2019. Public Hearing, presided by ADC, Shimla, was conducted by Himachal Pradesh State Pollution Control Board on 28th October, 2020 in village Ogli, Tehsil Sunni, District Shimla. In the meeting 16 stake holders verbally recorded their objection/suggestions while 7 submitted written statement. Public hearing, presided by ADM Mandi, was also conducted on 30th October, 2020 in village Parlog, Tehsil Karsog, District Mandi. Twenty-three stake holders/people representative discussed their views and recorded their objection/suggestions verbally in the meeting. Compliance of these suggestions have been incorporated in the report. Application for Environmental Clearance was submitted to the Ministry on 19.12.2020.
- (viii) Water assessment was carried out based on long term discharge data available at

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Khab, Rampur, Nirath and Lunsu in the catchment of the Sunni Dam site. The 10-daily flow series at Sunni dam site has been approved by the CWC, New Delhi, vide letter No. CWCNo.1/hp/17/2003/HYD (N)/196-98 Dated 20.7. 2017. Yield for 50% and 90% dependability has been assessed as 12738.64 MCM and 10130.57 MCM respectively.

- (ix) To establish the base line environmental status of the physico-chemical, biological and socio-economic parameters in the project area and within the project influence area the baseline study and primary data collection has been carried out during winter, 2017-18, pre-monsoon 2018 and monsoon, 2018.
- (x) The maximum concentration for 3 seasons of PM₁₀, PM_{2.5} NO_x and SO₂ was found to be 67.6 µg/m³, 43.6 µg/m³, 15.1 µg/m³ and 7.7 µg/m³ respectively and within the NAAQS prescribed by CPCB. The maximum L-equivalent noise levels for three seasons during day and night time recorded were 51.4dB(A) and 40.9dB(A), respectively, and are within the limits prescribed by CPCB.
- (xi) The pH for surface water ranged between 7.28 to 7.89, within the specified standard of 6.5 to 8.5 limit. TDS ranged between 263 to 339 mg/l and was within the acceptable limits (500 mg/l). Chlorides were within the acceptable limits (250 mg/l) as it ranged between 13.7 -20.9 mg/l. Sulphates were within the acceptable limits (200 mg/l) as it ranged between 28.6-48.7 mg/l. Fluorides recorded ranged between 0.05 to 0.25 mg/l and were within the acceptable limit (1.0mg/l). The nitrate levels ranged between 0.30 to 0.90 mg/l and were within the desirable limit of 45 mg/l. The BOD values ranged between 1.1 to 1.8mg/l and were within the CPCB criteria for Class A water for designated best use of drinking Water Source without conventional treatment but after disinfection. All physical and general parameters of ground water were observed within the desirable limit at all sampling locations as per IS10500:2012, Second Edition.
- (xii) The soils in the area are loam; neutral to slightly alkaline; low to medium in available nitrogen content; medium to high in available phosphorus content and medium in available potassium content. The soils have medium to high organic carbon.
- (xiii) In the study area 88 species of plants were recorded which include 85 species of angiosperms, only one species of gymnosperm and two species of Pteridophytes. Twenty economically important plants and thirty-six medicinal/ ethno-botanical importance plant species were recorded. No RET species falling under IUCN Red List was recorded/reported from study area. The faunal study reveals that 11 mammalian species of which none belongs to Schedule-1 of WPA, 1972; 19 bird species of which one (Peafowl) belongs to Schedule-I; 7 species of herpeto fauna were recorded /reported of which 1 (Monitor Lizard) belongs to Schedule-I, under WPA, 1972. Thirteen fish species belonging to four families viz., Cyprinidae, Cobitidae, Sisoridae and Salmonidae were recorded in the project area.
- (xiv) Anticipated Environment Impacts and Mitigation Measures: Habitat loss due to diversion of 397.8863 ha forest land for mitigation of which compensatory afforestation (Rs 4810.00 lakh) shall be carried out by the Forest Department. Reduction in reservoir capacity and water available for the designated use shall be addressed through implementation of Biological measures and engineering measures under CAT Plan (Rs 3834.00 lakh). Fragmentation of habitat and consequent increase in temporary stress levels of wildlife during construction phase for mitigation of which Wildlife and Bio-diversity Management Plan (Rs 105 lakh) has been proposed. Due to construction inside dam complex excavation area, maximum GLC of pollutants PM₁₀, PM_{2.5}, NO_x and SO₂ was found to be 9.15 µg/m³,

2.83 $\mu\text{g}/\text{m}^3$, 9.91 $\mu\text{g}/\text{m}^3$ and 1.27 $\mu\text{g}/\text{m}^3$ respectively for mitigation of which various steps shall be undertaken which include periodical air quality monitoring (Rs 26.18 lakh) and copious sprinkling at construction site and on roads for dust suppression shall be done under Air Pollution Control (Rs 20 lakh). Ambient air noise levels are expected to increase only during the project construction phase only. Movement of fish across dam shall be stopped but the reservoir on upstream shall continue a habitat for the indigenous species as well as reservoir species for which Fisheries Management Plan (Rs 187 lakh) has been provided. From intake structure, a maximum diverted discharge of 726.95 cumecs shall be conducted through power shaft to underground power house for power generation and thereafter released to the river through TRT outfall. Based on recommendation of Cumulative Environmental Impact Assessment (CEIA) study for Sutlej Basin, the minimum EFR of 15.24 cumecs downstream of dam shall be released by running auxiliary powerhouse round the clock.

- (xv) **Disaster Management:** The problems likely to be encountered during construction/operation inter alia include (i) accidents due to explosives/blasting, (ii) accidents due to HEMM and (iii) sabotage in case of magazine. Most of the accidents during operation of HEMM can be significantly averted by periodical maintenance. In case of dam break, the flood peak discharge as it propagates through valley shall inundate downstream stretch of five km within 12.0 minutes. Therefore, disaster management plan is based on such measures, which are purely preventive in nature.
- (xvi) **Social Impact Assessment and Rehabilitation and Resettlement Plan:** SJVN has conducted SIA studies by engaging specialist agency (HIPA, Government of Himachal Pradesh) for the purpose. For execution of the project permanent acquisition of 62.2854 ha private land is covered under 21 villages falling in 11 Gram Panchayats under two districts namely Shimla and Mandi. There shall be 2091 affected families (whose land was acquired) of which 45 families shall be displaced. The cost of implementing Rehabilitation and Resettlement Plan and the cost of local area Development works out to Rs 17809 lakh.
- (xvii) **Environmental Management Plan with Budget Breakup (Capital & Recurring cost)**

| S. No | Plans | Cost (Rs. Lakh) | Capital Cost (Rs lakh) | Annual Recurring (Rs lakh) |
|-------|--|-----------------|------------------------|----------------------------|
| 1. | Catchment Area Treatment Plan | 3834.00 | 3254.00 | 116.00 |
| 2. | Compensatory Afforestation Scheme | 4810.00 | 4550.00 | 52.00 |
| 3. | Wildlife & Bio-diversity Management plan | 105.00 | 30.00 | 15.00 |
| 4. | Resettlement & Rehabilitation Plan | 17909.00 | 16659.00 | 250.00 |
| 5. | Green Belt Development Plan | 36.00 | 19.00 | 3.40 |
| 6. | Reservoir Rim Treatment Plan | 571.00 | 571.00 | 0.00 |
| 7. | Landscape and Restoration Plan | 90.00 | 70.00 | 4.00 |
| 8. | Fisheries Management Plan | 187.00 | 97.00 | 18.00 |
| 9. | Muck Management Plan | 1915.00 | 1785.00 | 26.00 |
| 10. | Restoration Plan for Quarry Sites | 60.00 | 48.00 | 2.40 |
| 11. | Disaster Management Plan | 135.00 | 125.00 | 2.00 |

| | | | | |
|-------------|--------------------------------------|----------|----------|--------|
| 12. | Water, Air and Noise Management Plan | 40.00 | 20.00 | 4.00 |
| 13. | Public Health Delivery Plan | 280.00 | 30.00 | 50.00 |
| 14. | Labour Management Plan | 112.00 | 30.00 | 16.40 |
| 15. | Sanitation&Solid Waste Management | 297.00 | 130.00 | 33.40 |
| 16. | Environmental Safeguards | 15.00 | 0.00 | 3.00 |
| 17. | Energy Conservation Measures | 45.00 | 19.00 | 5.20 |
| 18. | Environmental Monitoring Plan | 105.00 | 28.00 | 15.40 |
| Grand Total | | 30546.00 | 27465.00 | 616.20 |

- (xviii) Project Benefits: Project benefits inter alia shall include the benefits like (i) annual generation of 1381.77 MU of energy in a 90 % dependable year; (ii) 12 % free power of total generation will be given free to the state, which will help in regular power supply in the area; (iii) 1.5% of the total cost of the project towards the Local Area Development fund during construction; (iv) against sale of 1% free power to be deposited with Local area development Fund annually and (v) Employment opportunities/to locals in project work and fisheries.
- (xix) PP vide its letter No. SJVN/CC/ENV/F38/2021-119 dated 23rd February, 2021, has submitted Stage-I Forest Clearance. It is noted that Ministry vide letter No. 8-07/2021-FC dated 22nd December, 2021 has granted approval under Section 2 of the Forest (Conservation) Act, 1980 for diversion of 397.8863 ha forest land in favour of SJVN Ltd for the construction of Sunni Dam Hydroelectric Project (382 MW) within the jurisdiction of Shimla, Kotgarh and Karsog Forest Divisions in District Shimla and Mandi Himachal Pradesh.

4. The proposal was considered by the Expert Appraisal Committee (EAC) in the Ministry for for River Valley and Hydro Electric Power Projects (RV&HEP) in its 5th meeting held on 30th December, 2020, through video conferencing wherein the Committee recommended the proposal for Environmental Clearance. Based on the proposal submitted by the project proponent and recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords approval for grant of **Environmental Clearance** to Sunni Dam HEP (382 MW) project in an area of 459.4546 ha on Satluj River in Mandi & Shimla District of Himachal Pradesh by Satluj Jal Vidyut Nigam Limited, under the provisions of EIA Notification, 2006 and subsequent amendments/circulars thereto subject to the compliance of the following additional terms & conditions/ specific conditions for environmental safeguards:

[A] Environmental Management and Biodiversity Conservation

- i. The Environmental Management Plan (EMP) shall be strictly adhered to as submitted in the EIA/EMP reports. The budgetary provisions for implementation of EMP, shall be fully utilized and not to be diverted to any other purpose. In case of revision of the project cost or due to price level change, the cost of EMP shall also be updated proportionately.
- ii. In pursuant to the Ministry OM dated 30.09.2020, the Environmental Management Plan (EMP) shall be revised considering the commitments made to address the concern raised during public consultation. Activities proposed shall be made a part of EMP under local area development plan and to be submitted to the Ministry.

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- iii. Conservation plan prepared for Schedule I species shall be implemented with approval of the concerned CWLW.
- iv. Solid waste generated, especially plastic waste, etc. should not be disposed of as landfill material. It should be treated with scientific approach and recycled. Use of single-use plastics may be discouraged.
- v. Recommendations of the Cumulative Impact Assessment and Carrying Capacity Study of Satluj River Basin Study shall be followed while implementing the project.
- vi. Possibility of fish pass/ladder for migration of fish shall be explored in consultation with CIFRI/WII.

[B] Socio-economic Study

- vii. Land acquired for the project shall be suitably compensated in accordance with the law of the land with the prevailing guidelines. Private land shall be acquired as per provisions of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013

[C] Disaster Management

- viii. Necessary control measures such as water sprinkling arrangements at all the construction sites, etc. and construction of paved roads leading to muck disposal sites shall be taken up on priority to arrest fugitive dust.
- ix. Muck carrying trucks shall be equipped with GPS and valid PUC certificate. Monitoring mechanism for muck transportation shall be put in place and be implemented under the supervision of Project Head.
- x. Stabilization of muck disposal sites using biological and engineering measures shall be taken up to ensure that muck does not roll down the slopes and shall be disposed safely and that it does not pollute the natural streams and water bodies in surrounding area.

[D] Miscellaneous

- xi. Stage I Forest Clearance shall be submitted for the total forest land (397.8863 ha) involved in the project prior to grant of Environmental Clearance.
- xii. After 5 years of the commissioning of the project, a study shall be undertaken regarding impact of the project on the environment. The study shall be undertaken by an independent agency.
- xiii. Necessary permission to be obtained for quarrying construction materials, if any required, for the project as per the EIA Notification, 2006 and as amended thereof.
- xiv. Real time monitoring of e-flow to be done in consultation with State PCB or any other institution.

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5. **Standard EC Conditions for River Valley and Hydroelectric projects**

I. Statutory compliance:

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan/ Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish/ Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
- v. NOC shall be obtained from National Commission of Seismic Design Parameters (NCSDS) of CWC.
- vi. Necessary approval of CEA shall be obtained for those projects having the project cost more than Rs. 1,000 crores.

II. Air quality monitoring and preservation

- i. Regular monitoring of various environmental parameters viz., Water Quality, Ambient Air Quality and Noise levels as per the CPCB guidelines at designated locations shall be carried out on monthly basis and a detailed database of the same shall be prepared and recorded. This shall be used as a baseline data for post construction EIA / Monitoring purposes.
- ii. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed standards.
- iii. Necessary control measures such as water sprinkling arrangements, etc. be taken up to arrest fugitive dust at all the construction sites.

III. Water quality monitoring and preservation

- i. Conjunctive use of surface water to be planned in the project to check water logging as well as to increase crops productivity. The field drains shall be connected with natural drainage system.
- ii. Remodelling of existing natural drains (link drains) and connecting them with irrigated land through constructed field drains, collector drains, etc. are to be ensured on priority basis.
- iii. Before impounding of the water, Cofferdams for both at the upstream and downstream are to be decommissioned as per EIA/EMP report so that once the project is commissioned; cofferdam should not create any adverse impact on water environment including the rock mass and muck used for the Cofferdam.
- iv. As the reservoir will be acting as balancing reservoir and there would be fluctuation of water level during peaking period, efforts be made to reduce

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- impact on aquatic life including impacts during spawning period both at the upstream and downstream of the project
- v. Water depth sensors shall be installed at suitable locations to monitor e-flow. Hourly data to be collected and converted to discharge data. The Gauge and Discharge data in the form of Excel Sheet be submitted to the Regional Office, MoEF&CC and to the CWC on weekly basis.
 - vi. Mixed irrigation shall be practised and necessary awareness be given to all the farmers and trained in the use of such systems. Proper crops selection shall be carried out for making irrigation facility more effective.
 - vii. On Farm Development (OFD) works like landscaping, land levelling, drainage facilities, field irrigation channels and farm roads, etc. should be taken up in phased manner prior to the start of irrigation in the entire command area. The Command Area Development Plan should be strictly implemented as proposed in the EIA/EMP report

IV. Noise monitoring and prevention

- i. All the equipment likely to generate high noise shall be appropriately enclosed or inbuilt noise enclosures be provided so as to meet the ambient noise standards as notified under the Noise Pollution (Regulation and Control) Rules, 2000, as amended in 2010 under the Environment Protection Act (EPA), 1986.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time

V. Catchment Area Treatment Plan

- i. Catchment Area Treatment (CAT) Plan as proposed in the EIA/EMP report shall be implemented in consultation with the State Forest Department and shall be implemented in synchronization with the construction of the project.

VI. Waste management

- i. Muck disposal be carried out only in the approved and earmarked sites. The dumping sites shall be located sufficiently away from the HFL of the river. Efforts be made to reuse the muck for construction and other filling purposes and balanced be disposed of at the designated disposal sites. Once the muck disposal sites are inactive, proper treatment measures like both engineering and biological measures be carried out so that sites are stabilized quickly.
- ii. Solid waste management should be planned in details. Land filling of plastic waste shall be avoided and instead be used for various purposes as envisaged in the EIA/EMP reports. Efforts be made to avoid one time use of plastics.

VII. Green Belt, EMP Cost, Fisheries and Wildlife Management

- i. Based on the recommendation of Cumulative Impact Assessment and Carrying capacity study of river basin or as per the ToR conditions or minimum 15% of the average flow of four consecutive leanest months, whichever value is higher, shall be released as environmental flow.
- ii. Detailed information on species composition particular to fish species from previous study/literature be inventorized and proper management plan shall be prepared for insitu conservation in the streams, tributaries of river and the

- main river itself for which adequate budget provision be made and followed strictly.
- iii. Wildlife Conservation Plan prepared for both core and buffer zones shall be implemented in consultation with the local State Forest Department.
 - iv. To enrich the habitat of the project site, plantation shall be raised as envisaged in the EIA/EMP report. Plantation to be developed along the periphery of the reservoir in multi-layers with local indigenous species in consultation with the local State Forest Department.
 - v. Compensatory afforestation programme shall be implemented as per the plan approved.
 - vi. Fish ladder/pass as envisaged in the EIA/EMP report shall be provided for migration of fishes. Regular monitoring of this facility be carried out to ensure its effectiveness.

VIII. Public hearing and Human health issues

- i. Resettlement & Rehabilitation plan be implemented in consultation with the State Govt. as approved by the State Govt.
- ii. Budget provisions made for the community and social development plan including community welfare schemes shall be implemented in toto.
- iii. Preventive measures viz. fuming and spraying of mosquito control shall be done in and around the labour colonies, affected villages, stagnated pools, etc. Provisions be made to not to create any stagnated pools to avoid creation of breeding grounds of the vector borne diseases
- iv. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- v. Labour force to be engaged for construction works shall be examined thoroughly and adequately treated before issuing them work permit. Medical facilities shall be provided at the construction sites.
- vi. Early Warning Telemetric system shall be installed in the upper catchment area of the project for advance intimation of flood forecast.
- vii. Emergency preparedness plan be made for any eventuality of the dam failure and shall be implemented as per the Dam Break Analysis

IX. Corporate Environment Responsibility

- i. Skill mapping be undertaken for the youths of the affected project area and based on the skill mapping, necessary trainings to the youths be provided for their long time livelihood generation
- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/ forest/ wildlife norms/ conditions. The company shall have defined system of reporting infringements/ deviation/ violation of the environmental/ forest/ wildlife norms/ conditions and/ or shareholders/ stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.

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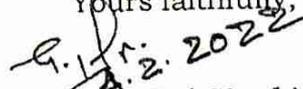
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- v. Post EIA and SIA be prepared for the project through a third party and evaluation report be submitted to the Ministry after five years of commissioning of the project.
- vi. Multi-Disciplinary Committee (MDC) be constituted with experts from Ecology, Forestry, Wildlife, Sociology, Soil Conservation, Fisheries, NGO, etc. to oversee implementation of various environmental safeguards proposed in EIA/EMP report during construction of the project. The monitoring report of the Committee shall be uploaded in the website of the Company.
- vii. Formation of Water User Association/Co-operative be made involment of the whole community be ensured for discipline use of available water for irrigation purposes

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by 5 prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- v. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vi. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project. vii. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government. viii. The project proponent shall abide by all the commitments

- and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- vii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
 - viii. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 - ix. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
 - x. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
 - xi. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
 - xii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India/ High Courts and any other Court of Law relating to the subject matter.
 - xiii. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010

6. This issues with the approval of the Competent Authority.

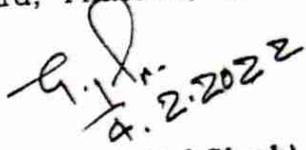
Yours faithfully,

 (Yogendra Pal Singh)
 Scientist 'E'

Email id: yogendra78@nic.in
 Tele fax: 011-20819364

Copy to:

1. The Secretary, Ministry of Power, Shram Shakti, Bhawan, Rafi Marg, New Delhi - 110 001.
2. The Secretary, Ministry of Jal Shakti, Shram Shakti Bhawan, Rafi Marg, New Delhi - 110 003.
3. The Secretary, Department of Environment, Government of Himachal Pradesh, Forest Secretariat, Shimla.
4. The Addl. PCCF(Central), Regional Office, Ministry of Environment, Forest & Climate Change, Bays No 24-25, Sector - 31 A Dakshin Marg, Chandigarh - 162 022.
5. The Chief Engineer, Project Appraisal Directorate, Central Electricity Authority,

- Sewa Bhawan, R. K. Puram, New Delhi - 110 066.
6. The Chairman, Himachal Pradesh Pollution Control Board, Phase-III, Him Parivesh, New Shimla - 171 009.
 7. Guard File / PARIVESH Portal


(Yogendra Pal Singh)
Scientist 'E'

Proposal No. IA/HP/RIV/63789/2017

Signature Not Verified
Digitally signed by Yogendra Pal
Singh
Scientist E
Date: 2/4/2022 12:15:14 PM

Photographs of M/s Sunni Dam HEP



Location No. 1:- RHS of River Satluj



Location No. 2:- LHS of river Satluj



Location No. 3:- RHS of river Satluj



Location No. 4 :- LHS of River Satluj



Location No. 5:-LHS of River Satluj (Near Cremation Ground)



H.P. STATE POLLUTION CONTROL BOARD
Regional Office, Him Parivesh, Phase-III,
New Shimla (H.P.) - 171009



No.PCB/ROS/Sunni Dam HEP/2023- 694-95

Dated: 21/06/2023

To

The Head of the Project,
M/s Sunni Dam HEP,
Koldam Colony, Sunni
District Shimla HP 171301

Subject:- Show Cause Notice under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and C&D Waste Management Rules, 2016.

Whereas, it has been observed that you are violating the provisions of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and C&D Waste Management Rules, 2016.

Whereas it has been observed during inspection of Sunni Dam HEP on 01.06.2023 that construction of approach roads and adit to Diversion Tunnel is under progress at present and the muck after cutting of hill slopes is being dumped directly along the bank of river Satluj without proper protection measures (Photographs enclosed). Although, retaining structures have been provided at some places but same are not adequate and their height need to be raised to prevent submergence of these sites in Satluj due to rise of water level of river during upcoming monsoon season. It was further observed that there is no provision of water sprinkling and fugitive dust emission is being caused due to excavation activities which is causing nuisance to the general public. In addition to this, muck dumped may get washed away along with rain in monsoon season which will ultimately go into Satluj river and may deteriorate its water quality. Furthermore, you are not submitting monthly muck statement having details regarding total muck generated, utilized and disposed off at designated sites.

Whereas the facts stated above tantamount to the violation of Section 4(4) of C & D Waste Management Rules, 2016 besides provisions contained in Water (Prevention & Control of Pollution) Act and Air (Prevention & Control of Pollution) Act, 1981.

Now therefore, in accordance with the provision of the above quoted law(s), it is proposed to initiate action against you in accordance with the provisions of:-

- Section 41, 43 and 44 of the Water (Prevention and Control of Pollution) Act, 1974 attracting fine upto Rs. Ten thousand and imprisonment upto seven years or with both.
- Section 37 and 39 of the Air (Prevention & Control of Pollution) Act, 1981 attracting fine(s) upto Ten Thousand and imprisonment upto Seven years or both, as the case may be.
- Environmental Compensation as per formula devised by Hon'ble NGT in OA No. 593/2017 titled "Paryavaran Suraksha Samiti & Anr. Vs. UoI & Ors." dated 19.02.2019 and "Abhishek Rai Vs. State of HP & Ors." dated 29.07.2013

However, before proceeding against you finally in the matter you are hereby directed to provide the retaining structures at all the dumping sites before dumping any more muck and raise the height of the existing retaining structures. You are further directed to submit muck statement on monthly basis by 7th of every month having details regarding total muck generated, utilized and disposed off at designated sites. In addition to this, you are also directed to show cause to this:

office within 7 days as to why legal and penal action as proposed above shall not be initiated against you for above mentioned violations.

Please note that in the event of non compliance or unsatisfactory deposition, action as proposed above shall be initiated against you without issuing any further notice.


**Environmental Engineer,
HP SPCB, R.O. Shimla**

Copy To:-

- 1) The Member Secretary, HPSPCB Shimla for information please.


**Environmental Engineer,
HP SPCB, R.O. Shimla**



HP State Pollution Control Board
 HIM Parivesh Bhawan, Phase-III, New
 Shimla-09
 Phone No. 0177-2673766, 2673020 FAX-
 0177-2673018



No./PCB/Misc Complaints(RO Shimla)/2023 - 4809-14

Dated: 7.7.2023

Environmental Compensation for violation of provisions under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as per order by Hon'ble NGT in O.A No 256 of 2013 titled as Abhishek Rai V/s State of H.P. & Ors

To,

The Head of the Project
 M/S Sunni Dam HEP,
 Koldam Colony, Sunni,
 District Shimla HP 171301.

WHEREAS, as per the report of the Regional Officer, HPSPCB, Shimla vide letter no PCB/ROS/Sunni Dam HEP/ 2023-756 dated 12.06.2023 it has been informed that inspection of your unit was carried out by State Board officials on dated 01.04.2023 & 01.06.2023 during which it was observed that (i) construction of approach roads and adit to diversion tunnel is under progress at present and the muck after cutting of hill slopes is being dumped directly along the bank of river Satluj without proper protection measures. (ii) Retaining structure provided at some places are not adequate and their height need to be raised to prevent submergence of these sites in Satluj due to rise of water level of river during upcoming monsoon season. (iii) there is no provision of water sprinkling for fugitive dust emission arising from excavation activities which is causing nuisance to the general public: (iv) The Muck dumped by you may get washed away along with rain in monsoon season which will ultimately go into the Satluj river and may deteriorate its water quality. (v) unit is not submitting monthly muck statement details regarding total muck generated, utilized and disposed off at designated sites.

WHEREAS, show Cause notices were also issued by the Regional Office, HPSPCB Shimla, Distt. Shimla HP vide letter no. 303-04 dated 18.04.2023 and letter no. 694-95 dated 02.06.2023 for the observed non-compliance & to provide the details of approved muck dumping sites but as reported nothing tangible has been done by your unit till date, thereby causing air & water pollution and tantamount to violation of the Water Act 1974 and Air Act 1981 which is a punishable

offence, liable for imprisonment up to ~~56~~ years under the said Acts.

WHEREAS, as per orders dated 29.7.2013 passed by the Hon'ble NGT in O.A No 256 of 2013 titled as Abhishek Rai V/s State of H.P. & Ors all the authorities concerned are required to keep a strict vigil to prevent throwing of municipal solid waste, untreated sewage, effluent or other material/construction material into the rivers. Whosoever is found to be throwing or dumping any such material, effluent etc. directly or indirectly into the rivers/ water bodies or its tributaries or even at its banks, will have to pay a sum of Rs 1.00 lakh as compensation for causing pollution on the basis of the polluter pays principle.

WHEREAS, the fact stated above tantamount to violation of the provisions contained in Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and directions of the Hon'ble NGT in its order dated 29.07.2013 in O.A No 256 of 2013 titled as Abhishek Rai V/s State of H.P. & Ors.

In view of above, Environmental Compensation amounting to total **Rs. 5,00,000/- (Five Lakhs only)** (1lakh for each location) [for dumping of muck at five- locations viz. (1) Near Adit at RHS of river Satluj (2) Along the approach road to diversion tunnel at LHS of river Satluj (3) Near Abutment of bridge at RHS of river Satluj (4) Along the approach road to diversion tunnel near site office at LHS of river Satluj (5) Near Cremation Ground at LHS of river Satluj]

is hereby imposed upon M/s Sunni Dam HEP as per orders of the Hon'ble NGT for the non compliance observed and directions are issued to deposit the same in the account of **Member Secretary, HP State Pollution Control Board, Bank of Baroda A/c No. 54140100001617 (IFSC Code BARB0NEWSIM) within 3 days**, failing which action under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 shall be initiated against you. Unit shall ensure to submit the compliance report along with time-bound Action Plan for remedial measures to this office at the earliest.

Sd/-
(Anil Joshi, IFS)
Member Secretary
HPSPCB, Shimla.

Copy to the following for information & n/a:-

1. The Regional Officer, HPSPCB Shimla- to ensure the recovery of EC, check remedial action taken by the unit and submit the status

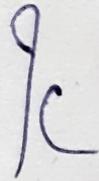
report to this office within 15days.

2. The SDM (rural), Distt Shimla, at Shimla
3. Tehsildar Sunni Distt Shimla
4. The Senior Law Officer, HPSPCB, Shimla,
5. The System Manager, HPSPCB, Shimla.
6. Case file.

Signed by

Anil Joshi

Date: 06-07-2023 17:50:24



(Anil Joshi, IFS)
Member Secretary
HPSPCB, Shimla

58
NATIONAL GREEN TRIBUNAL
NEW DELHI
CIRCUIT BENCH AT SHIMLA

Annexure-6

CWPIL No. 28 of 2011

Abhishek Rai Vs. State of HP & Ors.

CORAM : HON'BLE MR. JUSTICE SWATANTER KUMAR, CHAIRPERSON
HON'BLE MR. JUSTICE U.D. SALVI, JUDICIAL MEMBER
HON'BLE DR. D.K. ARGAWAL, EXPERT MEMBER
HON'BLE MR. P. S. RAO, EXPERT MEMBER
HON'BLE MR. RANJAN CHATTERJEE, EXPERT MEMBER

Present:

| | |
|------------------|---|
| Petitioner: | Mr. Bimal Gupta, Advocate |
| Respondent No.1: | Mr. Virender Chouhan, Mr. Anoop Rattan, Mr. P.M. Negi, Add. Adv. Along with Mr. R.M. Bisht and Vivek Attri. |
| Respondent No.4: | Mr. T.S. Chetan, Advocate |
| Respondent No.5: | Mr. Naveen k. Bhedag, Advocate |
| Respondent No.6: | Mr. S.C. Sharma |

| Date and Remarks | Orders of the Tribunal |
|-----------------------------|---|
| Item No. 4 July 29, 2013 | <p>This case has been received on transfer from the Hon'ble High Court of Himachal Pradesh.</p> <p>The Applicant had written letter to the High Court of Himachal Pradesh praying for checking, preventing and controlling, direct and indirect pollution to the river Beas and its tributaries.</p> <p>After hearing the learned counsel appearing for the parties at some length, it has become necessary for the Tribunal to implead the Nagar Panchayat, Bhuntar as party respondent to this Petition M/s Enviro Engineers, Shimla is also impleaded as party-Respondents.</p> <p>The concern of pollution caused to river Beas and its tributaries through dumping of the Municipal Solid waste and release of untreated sewage without any compunction into the river has become a serious problem</p> <p>Learned Amicus Curiae has placed on record today the photographs taken on 23rd June, 2013 showing trolley of full of municipal solid waste taken into the river and directly dumped there. The photographs also find support from a newspaper report published in the issue of Punjab Kesari dated 11th July, 2013 with identical photograph and it was stated that the Orders of the High Court were violated.</p> |

The Applicant had tried to make an enquiry in this regard but they could not get clear information as to whom this trolley belonged to but could know that the work of handling MSW was under the supervision of Nagar Panchayat, Bhuntar or Market Committee, Bhuntar.

Thus, the Market Committee, Bhuntar is also ordered to be impleaded as Respondent to this Petition.

Learned counsel appearing for the State and the respective Councils submit that the Municipal Councils are trying to do their best to treat the municipal solid waste and the sewage is being treated before being finally discharged into the river.

Whatever be the state of the affairs, the fact remains that river Beas and its tributaries are being polluted seriously and it is bound to cause serious environmental impact result in health hazards. It is an undisputed fact which the Tribunal would take judicial Notice of that in these areas river water is directly consumed by the people especially by the people who are living on the banks of the river. Polluting the rivers would be a very serious matter with which all authorities should be concerned, and should show adequate concern, and remedy the wrongs.

In the above backdrop, we pass the following Orders/directions:-

- a) We hereby restrain all Corporations/ Councils/ Authorities/ Persons / Bodies from throwing any municipal waste directly or indirectly into the river Beas or its tributaries. We further restrain such Bodies and persons from discharging any untreated effluents or untreated sewage.
- b) We issue notice to the Secretary, Nagar Panchayat, Bhuntar, and the Secretary, Marketing Committee, Bhuntar to show cause as to why appropriate action in terms of Section 26 of the National Green Tribunal, Act 2010 and provisions of the Contempt of Court

We further direct the Chairman of the Pollution Control Board of the Himachal Pradesh to depute a senior Officer of the Board who shall be accompanied by a representative of the rank of Environmental Engineer from CPCB to collect samples from each of the 4 STPs, stated to have been established (3 by Municipal Council of Kullu and 1 by Municipal Council of Manali).

This Committee shall also inspect and examine whether all the Hotels standing on the river bank of Beas and its tributaries have clearance from the Pollution Control Board of Himachal Pradesh and other competent authorities and where they are discharging their respective waste including sewage.

We also direct Secretary of Irrigation Department, H.P. to nominate a very senior officer to be part of this Committee who shall report to this Tribunal, as to what is the status of the constructions that have been raised on the flood plains of river Beas and progress thereof, if any.

For compliance of this order, the Deputy Commissioner and Superintending Police of Kullu and the Executive Officers of the respective Municipal Councils shall personally ensure that the directions issued by the Tribunal are carried out in their true spirit and substance and without default. We make it clear that in the event of default, the Tribunal shall be compelled to take appropriate action against these Officials without any further Notice.

We also direct all the authorities concerned to keep a strict vigil to prevent throwing of municipal solid waste, untreated sewage, effluent or other material/construction material into the river Beas. Whosoever is found to be throwing or dumping any such material, effluent etc. directly or indirectly into the river Beas or its tributaries or even at its banks, will have to pay a sum of Rs.1.00 lakh as compensation for causing pollution on the basis of the 'polluter pays principle' and we accordingly direct the authorities concerned to notify the direction passed in the interest of the public.

at large.

Report should be filed one week in advance to the next date of hearing.

List on 17th September, 2013.

[Redacted]CP
(Swatanter Kumar)

[Redacted]JM
(U.D. Salvi)

[Redacted]EM
(Dr. D.K. Agrawal)

[Redacted]EM
(P. S. Rao)

[Redacted]EM
(Ranjan Chatterjee)

एसजेवीएन लिमिटेड SJVN Limited

(A Joint Venture of Govt. of India & Govt. of Himachal Pradesh)
A 'Mini Ratna' & Schedule 'A' PSU
CIN: L4010HP1988GOI008409

सुन्नी बाँध जल विद्युत परियोजना
Sunni Dam Hydro Electric Project

ENVIRONMENT & FOREST DEPARTMENT

No. SJVN/SDHEP/Envt. & Forest/F-14/2023- ७२१

Dated: 17/06/2023

To

✓
The Environment Engineer,
HP State Pollution Control Board,
R.O. Shimla, Phase-III,
New Shimla (H.P.) – 171009
Email- pcbshimla@gmail.com

Subject: Consent granted to Sunni Dam HEP vide Consent no. CTE/Both/New/RO/2022/6211030 – regarding removal of sampling charges

Dear Sir,

This has reference to Consent to Establish granted to Sunni Dam HEP vide consent no. CTE/Both/New/RO/2022/6211030 dated 06.08.2022. In this regard, the quarterly monitoring is being done by the HPPCB for air, water & Noise samples. It is to mention that the charges for the 1st year of monitoring (including 4 quarters) have already been paid in advance vide UTR no. HDFCR52022080186178643 to HPPCB by SJVN on 01.08.2022. However, payment for two sampling dated 17.03.2023 & 22.03.2023 is showing for deposit of amount on online portal of HPOCMMS.

It is hereby to mention that previous three-quarter monitoring (2022-23) has not generated payment deposit link. It is thus perceived that the present two cases of sampling payments for dated 17.03.23 & 22.03.2023 has been generated inadvertently (copy of screenshot of online portal attached).

In view of the payment already done as mentioned above, it is requested to remove these charges. Also, it is pertinent to mention here that CTE for the project



28-6-23

JEE

is about to expire in 1st week of August and the application for renewal of CTE can only be submitted after settling of above issue on the portal. Hence, an early action in this matter is requested, please.

With regards,

Thanking You,
For & on behalf of SJVN


General Manager,
Env & Forest Deptt.
SJVN, SDHEP, Sunni

परियोजना कार्यालय: सुन्नी जिला-शिमला-171301
दूरभाष 0177 2786586, Fax No. 0177-2786895, www.sjvn.nic.in
कारपोरेट मुख्यालय: शक्ति सदन, शनान, शिमला-171006 (हि प्र)
अपने तथा राष्ट्र के हित में ऊर्जा की बचत करें।

Project Office: Sunni, District Shimla-171301
Tele: 0177-2786586, Fax No. 0177-2786895, www.sjvn.nic.in
Corporate H.Q. : Shakti Sadan, Shanan, Shimla-171006 (HP)
SAVE ENERGY FOR BENEFIT OF SELF AND NATION.

Photographs taken on 25.07.2023 of M/s Sunni Dam HEP



Location No. 1:- RHS of River Satluj (Near Adit)



Location No. 2:- LHS of River Satluj (Along the approach road to diversion tunnel)



Location No. 3:- RHS of River Satluj (Near Abutment of Valley bridge)



Location No. 4:- LHS of River Satluj (Along the approach road to diversion tunnel near site office)



Location No. 5:- LHS of River Satluj (Near Cremation Ground)



H.P. STATE POLLUTION CONTROL BOARD
Regional Office, Him Parivesh, Phase-III,
New Shimla (H.P.) - 171009



No.PCB/ROS/Sunni Dam HEP/2023-1070-71

Dated: 8.07.2023

To

The Head of the Project,
M/s Sunni Dam HEP,
Koldam Colony, Sunni
District Shimla HP 171301

Subject:- Show Cause Notice under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and C&D Waste Management Rules, 2016.

Whereas, it has been observed that you are violating the provisions of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and C&D Waste Management Rules, 2016.

Whereas it has been observed during inspection of Sunni Dam HEP on 25.07.2023 that construction of approach roads and adit to Diversion Tunnel is under progress and due to rise in water level of River Satluj, most of the protection measures provided to retain the muck along the banks of river Satluj (Near Adit at RHS of river Satluj, Along the approach road to diversion tunnel at LHS of river Satluj, Along Abutment of bridge at RHS of river Satluj, Along the approach road to diversion tunnel near site office at LHS of river Satluj and Near Cremation Ground at LHS of river Satluj) are either submerged or have been washed away.

Whereas the facts stated above tantamount to the violation of Section 4(4) of C & D Waste Management Rules, 2016 besides provisions contained in Water (Prevention & Control of Pollution) Act and Air (Prevention & Control of Pollution) Act, 1981.

Now therefore, in accordance with the provision of the above quoted law(s), it is proposed to initiate action against you in accordance with the provisions of:-

- Section 41, 43 and 44 of the Water (Prevention and Control of Pollution) Act, 1974 attracting fine upto Rs. Ten thousand and imprisonment upto seven years or with both.
- Section 37 and 39 of the Air (Prevention & Control of Pollution) Act, 1981 attracting fine(s) upto Ten Thousand and imprisonment upto Seven years or both, as the case may be.
- Environmental Compensation as per formula devised by Hon'ble NGT in OA No. 593/2017 titled "Paryavaran Suraksha Samiti & Anr. Vs. UoI & Ors." dated 19.02.2019 and "Abhishek Rai Vs. State of HP & Ors." dated 29.07.2013

However, before proceeding against you finally in the matter you are hereby directed to lift the remaining muck stacked along the bank of river Satluj and dump it on authorized dumping sites at Lunsu and Mungna by providing proper retaining structures. You are further directed to submit muck statement on monthly basis by 7th of every month having details regarding total muck generated, utilized and disposed off at designated sites. In addition to this, you are also directed to show cause to this office within 7 days as to why legal and penal action as proposed above shall not be initiated against you for above mentioned violations.

Please note that in the event of non-compliance or unsatisfactory deposition, action as proposed above shall be initiated against you without issuing any further notice.

**Environmental Engineer,
HP SPCB, R.O. Shimla**

Copy To:-

- 1) The Member Secretary, HPSPCB Shimla for information please.


**Environmental Engineer,
HP SPCB, R.O. Shimla**



**H.P.STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST
(Stack/Ambient Air) Monitoring Report**

Report No: 9940955/A-8432

13/07/2023

ISSUED TO: Sunni Dam HEP (382 MW)
Koldam Colony, Sunni, Shimla Rural
Distt.Shimla, H.P.171301

Point of collection: **Dam Site**

Date of collection: **14/06/2023**

Time of collection: **15:00**

Collected by : **Meharban Bharti, JEE**

Date of receipt: **21/06/2023**

| SAMPLING PARAMETERS | | | | | |
|---------------------|-----------------|---------|-----------------------------|-------------------|------------------------|
| Sr. No. | Parameter Name | Results | Units | Permissible Limit | Remark/Result Analysis |
| 1 | NOx | 12.5 | microgrammes/m ³ | NA | NA |
| 2 | SO ₂ | 2.0 | microgrammes/m ³ | NA | NA |
| 3 | RSPM | 56.06 | microgrammes/m ³ | NA | NA |



**Rajender Kumar ,SO
RL Shimla**



**H.P.STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST
(Stack/Ambient Air) Monitoring Report**

Report No: 9940098/A-8430

13/07/2023

ISSUED TO: Sunni Dam HEP (382 MW)
Koldam Colony, Sunni, Shimla Rural
Distt.Shimla, H.P.171301

Point of collection: Near Village Harloti

Date of collection: 12/06/2023

Time of collection: 12:30

Collected by : Meharban Bharti, JEE

Date of receipt: 21/06/2023

| SAMPLING PARAMETERS | | | | | |
|---------------------|-----------------|---------|-----------------------------|-------------------|------------------------|
| Sr. No. | Parameter Name | Results | Units | Permissible Limit | Remark/Result Analysis |
| 1 | NO _x | 4.5 | microgrammes/m ³ | NA | NA |
| 2 | SO ₂ | 2.0 | microgrammes/m ³ | NA | NA |
| 3 | RSPM | 33.4 | microgrammes/m ³ | NA | NA |



**Rajender Kumar , SO
RL Shimla**



**H.P.STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST
(Stack/Ambient Air) Monitoring Report**

Report No: 9940779/A-8431

13/07/2023

ISSUED TO: Sunni Dam HEP (382 MW)
Koldam Colony, Sunni, Shimla Rural
Distt.Shimla, H.P.171301

Point of collection: Quarry Site

Date of collection: 14/06/2023

Time of collection: 14:00

Collected by : Meharban Bharti, JEE

Date of receipt: 21/06/2023

| SAMPLING PARAMETERS | | | | | |
|---------------------|----------------|---------|---------------------|-------------------|------------------------|
| Sr. No. | Parameter Name | Results | Units | Permissible Limit | Remark/Result Analysis |
| 1 | NOx | 4.5 | microgramm es/m3 | NA | NA |
| 2 | SO2 | 2.0 | microgramm es/m3 | NA | NA |
| 3 | RSPM | 46.91 | microgramm es/m3 | NA | NA |



**Rajender Kumar ,SO
RL Shimla**



H.P.STATE POLLUTION CONTROL BOARD REPORT BY STATE BOARD ANALYST

Report No: 9863022/W-8204

24/06/2023

ISSUED TO: Sunni Dam HEP (382 MW)
Koldam Colony, Sunni, Shimla Rural
Distt.Shimla, H.P.171301

Sample received on: 14/06/2023

Description of sample: Drinking Water near Dam Site

| SAMPLING PARAMETERS | | | | | |
|---------------------|--------------------|---------|--------------|-------------------|------------------------|
| Sr. No. | Parameter Name | Results | Units | Permissible Limit | Remark/Result Analysis |
| 1 | pH | 8.60 | | NA | NA |
| 2 | Conductivity | 388.0 | microsiemens | NA | NA |
| 3 | DO | 7.9 | mg/L | NA | NA |
| 4 | Fecal Coliform | 1.8 | MPN/100ml | NA | NA |
| 5 | BOD | 0.7 | mg/L | NA | NA |
| 6 | Turbidity | 2.8 | NTU | NA | NA |
| 7 | COD | 3.2 | mg/L | NA | NA |
| 8 | TSS | 10 | mg/L | NA | NA |
| 9 | Fluoride | 0.18 | mg/L | NA | NA |
| 10 | Boron | 0.14 | mg/L | NA | NA |
| 11 | Sodium | 6.04 | mg/L | NA | NA |
| 12 | TDS | 216.0 | mg/L | NA | NA |
| 13 | Nitrate-N | 0.29 | mg/L | NA | NA |
| 14 | Nitrite-N | 0.0 | mg/L | NA | NA |
| 15 | P-Alkalinity | 6.0 | mg/L | NA | NA |
| 16 | Sulphate | 27.72 | mg/L | NA | NA |
| 17 | T-Alkalinity | 216.0 | mg/L | NA | NA |
| 18 | Total Phosphate | 0.0 | mg/L | NA | NA |
| 19 | Ca++ | 79.75 | mg/L | NA | NA |
| 20 | Potassium | 2.34 | mg/L | NA | NA |
| 21 | Ammonical Nitrogen | 0.0 | mg/L | NA | NA |

**Rajender Kumar , SO
RL Shimla**





H.P.STATE POLLUTION CONTROL BOARD REPORT BY STATE BOARD ANALYST

Report No: 9862992/W-8203

24/06/2023

ISSUED TO: Sunni Dam HEP (382 MW)
Koldam Colony, Sunni, Shimla Rural
Distt.Shimla, H.P.171301

Sample received on: 14/06/2023

Description of sample: LWSS Khairaa near Dam Site

| SAMPLING PARAMETERS | | | | | |
|---------------------|--------------------|---------|-------------------|-------------------|------------------------|
| Sr. No. | Parameter Name | Results | Units | Permissible Limit | Remark/Result Analysis |
| 1 | pH | 8.15 | | NA | NA |
| 2 | Conductivity | 466.2 | microsiemens | NA | NA |
| 3 | DO | 7.9 | mg/L | NA | NA |
| 4 | Fecal Coliform | 1.8 | MPN/100ml | NA | NA |
| 5 | BOD | 0.8 | mg/L | NA | NA |
| 6 | Water Temperature | 9.0 | degree centigrade | NA | NA |
| 7 | Turbidity | 2.6 | NTU | NA | NA |
| 8 | COD | 4.4 | mg/L | NA | NA |
| 9 | Fluoride | 0.18 | mg/L | NA | NA |
| 10 | Boron | 0.12 | mg/L | NA | NA |
| 11 | Sodium | 6.34 | mg/L | NA | NA |
| 12 | TDS | 311.0 | mg/L | NA | NA |
| 13 | Potassium | 2.72 | mg/L | NA | NA |
| 14 | Nitrate-N | 0.32 | mg/L | NA | NA |
| 15 | Nitrite-N | 0.0 | mg/L | NA | NA |
| 16 | Ammonical Nitrogen | 0.0 | mg/L | NA | NA |
| 17 | P-Alkalinity | 0.0 | mg/L | NA | NA |
| 18 | Sulphate | 24.94 | mg/L | NA | NA |
| 19 | T-Alkalinity | 253.0 | mg/L | NA | NA |
| 20 | Total Phosphate | 0.0 | mg/L | NA | NA |
| 21 | Total Hardness | 292.0 | mg/L | NA | NA |
| 22 | Ca++ | 107.41 | mg/L | NA | NA |



Rajender Kumar , SO
RE. Shimla

**H.P.STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST**

Report No: 9863111/W-8205

24/06/2023

ISSUED TO: Sunni Dam HEP (382 MW)
Koldam Colony, Sunni, Shimla Rural
Distt.Shimla, H.P.171301

Sample received on: 14/06/2023

Description of sample: River Satluj D/s Power House

| SAMPLING PARAMETERS | | | | | |
|---------------------|--------------------|---------|-------------------|-------------------|------------------------|
| Sr. No. | Parameter Name | Results | Units | Permissible Limit | Remark/Result Analysis |
| 1 | pH | 8.21 | | NA | NA |
| 2 | Conductivity | 250.2 | microsiemens | NA | NA |
| 3 | DO | 7.9 | mg/L | NA | NA |
| 4 | Fecal Coliform | 110.0 | MPN/100ml | NA | NA |
| 5 | BOD | 0.8 | mg/L | NA | NA |
| 6 | Water Temperature | 9.0 | degree centigrade | NA | NA |
| 7 | Turbidity | 5.4 | NTU | NA | NA |
| 8 | COD | 4.0 | mg/L | NA | NA |
| 9 | TSS | 40 | mg/L | NA | NA |
| 10 | Fluoride | 0.21 | mg/L | NA | NA |
| 11 | Boron | 0.15 | mg/L | NA | NA |
| 12 | Sodium | 4.11 | mg/L | NA | NA |
| 13 | TDS | 149.0 | mg/L | NA | NA |
| 14 | Potassium | 1.22 | mg/L | NA | NA |
| 15 | Nitrate-N | 0.21 | mg/L | NA | NA |
| 16 | Nitrite-N | 0.0 | mg/L | NA | NA |
| 17 | Ammonical Nitrogen | 0.0 | mg/L | NA | NA |
| 18 | P-Alkalinity | 0.0 | mg/L | NA | NA |
| 19 | Sulphate | 48.97 | mg/L | NA | NA |
| 20 | T-Alkalinity | 62.0 | mg/L | NA | NA |
| 21 | Total Phosphate | 0.0 | mg/L | NA | NA |
| 22 | Total Hardness | 121.0 | mg/L | NA | NA |
| 23 | Ca++ | 35.67 | mg/L | NA | NA |



**Rajender Kumar ,SO
RL Shimla**



H.P.STATE POLLUTION CONTROL BOARD REPORT BY STATE BOARD ANALYST

Report No: 9863185/W-8206

24/06/2023

ISSUED TO: Sunni Dam HEP (382 MW)
Koldam Colony, Sunni, Shimla Rural
Distt.Shimla, H.P.171301

Sample received on: 14/06/2023
Description of sample: River Satluj U/s Dam Site

| SAMPLING PARAMETERS | | | | | |
|---------------------|--------------------|---------|-------------------|-------------------|------------------------|
| Sr. No. | Parameter Name | Results | Units | Permissible Limit | Remark/Result Analysis |
| 1 | pH | 8.48 | | NA | NA |
| 2 | Conductivity | 242.9 | microsiemens | NA | NA |
| 3 | DO | 7.9 | mg/L | NA | NA |
| 4 | Fecal Coliform | 22.0 | MPN/100ml | NA | NA |
| 5 | BOD | 1.0 | mg/L | NA | NA |
| 6 | Water Temperature | 9.0 | degree centigrade | NA | NA |
| 7 | Turbidity | 5.8 | NTU | NA | NA |
| 8 | COD | 4.8 | mg/L | NA | NA |
| 9 | TSS | 50 | mg/L | NA | NA |
| 10 | Fluoride | 0.19 | mg/L | NA | NA |
| 11 | Boron | 0.16 | mg/L | NA | NA |
| 12 | Sodium | 4.03 | mg/L | NA | NA |
| 13 | TDS | 136.0 | mg/L | NA | NA |
| 14 | Potassium | 1.14 | mg/L | NA | NA |
| 15 | Nitrate-N | 0.27 | mg/L | NA | NA |
| 16 | Nitrite-N | 0.0 | mg/L | NA | NA |
| 17 | Ammonical Nitrogen | 0.0 | mg/L | NA | NA |
| 18 | P-Alkalinity | 0.0 | mg/L | NA | NA |
| 19 | Sulphate | 49.43 | mg/L | NA | NA |
| 20 | T-Alkalinity | 68.0 | mg/L | NA | NA |
| 21 | Total Phosphate | 0.0 | mg/L | NA | NA |
| 22 | Total Hardness | 114.0 | mg/L | NA | NA |
| 23 | Ca ⁺⁺ | 32.46 | mg/L | NA | NA |



**Rajender Kumar , SO
RL Shimla**



**H.P.STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST
(Stack/Ambient Air) Monitoring Report**

Report No: 9940993/A-8433

13/07/2023

ISSUED TO: Sunni Dam HEP (382 MW)
Koldam Colony, Sunni, Shimla Rural
Distt.Shimla, H.P.171301

Point of collection: **Dumping site at Lunsu**

Date of collection: **15/06/2023**

Time of collection: **16:00**

Collected by : **Meharban Bharti, JEE**

Date of receipt: **21/06/2023**

| SAMPLING PARAMETERS | | | | | |
|---------------------|-----------------|---------|-----------------------------|-------------------|------------------------|
| Sr. No. | Parameter Name | Results | Units | Permissible Limit | Remark/Result Analysis |
| 1 | NOx | 14.8 | microgrammes/m ³ | NA | NA |
| 2 | SO ₂ | 5.4 | microgrammes/m ³ | NA | NA |
| 3 | RSPM | 77.65 | microgrammes/m ³ | NA | NA |



**Rajender Kumar , SO
RL Shimla**



HPSPCB

H.P. STATE POLLUTION CONTROL BOARDRegional Office "HIM PARIVESH", PHASE III,
NEW SHIMLA-171009.www.hppcb.nic.in E-mail: pcbshimla@gmail.com

Dated: 27/03/2023

No. HPSPCB/RO(25)/Sunni Dam(382MW)/2023/- 2586

To

The Head of the Project,
Sunni Dam HEP (382MW),
Koldam Colony at Sunni, District Shimla-121301.

Subject:- Regarding regular monitoring, analysis and reporting of Noise samples.

Sir,

The noise samples collected as per location decided in EMP finalized for the construction phase for the month of September, 2022, December, 2022 & March, 2023 are annexed as **annexure-I, II & III**.

Yours Faithfully,


Environmental Engineer,
HP SPCB, RO Shimla.

| Sr. No. | Location | Date of Sampling | Result (dB) | Limit | Remarks |
|---------|-----------------------|------------------|-------------|------------|--------------|
| 1) | Near Dam Site | 15.09.2022 | 52.4 | 65dB(A)Leq | Within Limit |
| 2) | Near Quarry Site | 15.09.2022 | 52.1 | 65dB(A)Leq | Within Limit |
| 3) | Near Village Harloti | 15.09.2022 | 51.3 | 65dB(A)Leq | Within Limit |
| 4) | Near Dumping Site-1 | 16.09.2022 | 53.4 | 65dB(A)Leq | Within Limit |
| 5) | Near Village Lunsu | 16.09.2022 | 54.1 | 65dB(A)Leq | Within Limit |
| 6) | Near Village Khaira | 16.09.2022 | 49.1 | 65dB(A)Leq | Within Limit |
| 7) | Near Village Jaishi | 17.09.2022 | 50.1 | 65dB(A)Leq | Within Limit |
| 8) | Near Village Chebri | 17.09.2022 | 48.3 | 65dB(A)Leq | Within Limit |
| 9) | Near dumping Site-2 | 17.09.2022 | 52.3 | 65dB(A)Leq | Within Limit |
| 10) | Near Village Chinthla | 19.09.2022 | 52.1 | 65dB(A)Leq | Within Limit |

Annexure-II

| Sr. No. | Location | Date of Sampling | Result (dB) | Limit | Remarks |
|---------|-----------------------|------------------|-------------|------------|--------------|
| 1) | Near Dam Site | 20.12.2022 | 53.1 | 65dB(A)Leq | Within Limit |
| 2) | Near Quarry Site | 20.12.2022 | 52.3 | 65dB(A)Leq | Within Limit |
| 3) | Near Village Harloti | 20.12.2022 | 54.5 | 65dB(A)Leq | Within Limit |
| 4) | Near Dumping Site-1 | 20.12.2022 | 52.3 | 65dB(A)Leq | Within Limit |
| 5) | Near Village Lunsu | 20.12.2022 | 54.6 | 65dB(A)Leq | Within Limit |
| 6) | Near Village Khaira | 20.12.2022 | 49.3 | 65dB(A)Leq | Within Limit |
| 7) | Near Village Jaishi | 20.12.2022 | 50.4 | 65dB(A)Leq | Within Limit |
| 8) | Near Village Chebri | 20.12.2022 | 51.2 | 65dB(A)Leq | Within Limit |
| 9) | Near dumping Site-2 | 20.12.2022 | 52.4 | 65dB(A)Leq | Within Limit |
| 10) | Near Village Chinthla | 20.12.2022 | 52.2 | 65dB(A)Leq | Within Limit |

| Sr. No. | Location | Date of Sampling | Result (dB) | Limit | Remarks |
|---------|-----------------------|------------------|-------------|------------|--------------|
| 1) | Near Dam Site | 23.03.2023 | 61.9 | 65dB(A)Leq | Within Limit |
| 2) | Near Quarry Site | 23.03.2023 | 55.2 | 65dB(A)Leq | Within Limit |
| 3) | Near Village Harloti | 23.03.2023 | 51.5 | 65dB(A)Leq | Within Limit |
| 4) | Near Dumping Site-1 | 23.03.2023 | 53.3 | 65dB(A)Leq | Within Limit |
| 5) | Near Village Lunsu | 23.03.2023 | 52.6 | 65dB(A)Leq | Within Limit |
| 6) | Near Village Khaira | 23.03.2023 | 49.4 | 65dB(A)Leq | Within Limit |
| 7) | Near Village Jaishi | 23.03.2023 | 50.3 | 65dB(A)Leq | Within Limit |
| 8) | Near Village Chebri | 23.03.2023 | 49.2 | 65dB(A)Leq | Within Limit |
| 9) | Near dumping Site-2 | 23.03.2023 | 51.6 | 65dB(A)Leq | Within Limit |
| 10) | Near Village Chinthla | 23.03.2023 | 52.4 | 65dB(A)Leq | Within Limit |